

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 53 OF 2022

BETWEEN

D. HEMAKUMAR

No. 1-63, Karani Village, Nagalapuram, Chittoor district,
Andhra Pradesh- 517 589
9884422695, taurs@gmail.com

... APPLICANT

-Vs-

1. UNION OF INDIA,

Rep. by Secretary Ministry of Environment,
Forests & Climate Change, 3rd Floor,
Prithvi Wing, Indira Parvayaran Bhawan
Jor Bagh, New Delhi-110003.
Phone. No. +91 11 24695262, 24695265, 24695132
Email- secy-moef@nic.in and 8 others

Respondents

STATUS REPORT FILED BY THE 5TH RESPONDENT APPCB

DATE-16-11-2022



M/s MADHURI DONTI REDDY

ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322, Email: redymadhuri09@gmail.com

Counsel for 5th Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

ORIGINAL APPLICATION NO.53 OF 2022 (SZ)

IN THE MATTER OF:

**D. Hema Kumar
No. 1-63, Karani Village,
Nagalapuram, Chittoor District,
Andhra Pradesh – 517589
9884422695, taaurs@gmail.com**

Applicant(s)

Versus

**Union of India, Rep. by Secretary
Ministry of Environment, Forests & Climate Change,
3rd Floor, Prithvi wing, Indira Parvayaran Bhawan,
Jor Bagh, New Delhi - 110003 & Others.**

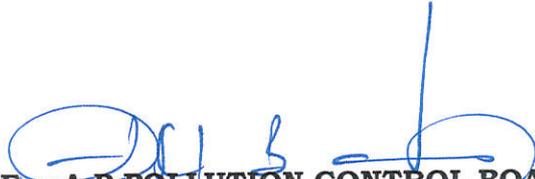
Respondent(s)

I N D E X

Sl. No.	Description	Page No.
1.	Status report of APPCB Dated-16-11-2022	1
2.	Hon'ble NGT Order in O.A 53 OF 2022 (SZ) Dt20-07-2022	2-4
3.	Annexures I – Copies of Environmental clearance orders	5-48
4.	Annexures II – Copies of Consent For Operation orders	49-69

It is certified that all the documents contained in the above annexures are true copies.

Place: Tirupati
Date: 16.11.2022.


**For A.P POLLUTION CONTROL BOARD
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI**

Status Report filed by the APPCB RO. Tirupati

It is to submit that Sri D. Hema Kumar & Others filed O.A.No.53 of 2022 (SZ) at Hon'ble NGT (SZ), Chennai on the illegal sand mining in the Aaraniaar River stretch at Pichatur (Mandal) & Nagalapuram (Mandal), Tirupati District erstwhile Chittoor District.

It is submitted that, APPCB, Zonal office, Kurnool has issued Consent For Operation (CFO) of the Board to M/s Jai Prakash Power Ventures Limited for the following locations for taking into consideration of validity of the Environmental Clearance (EC) obtained by the respective sand reaches.

Sl. No	Location of the mine	Extent	Validity Period
1	Karani	4.750 Ha	31.12.2022
2	Nandanam - 3	4.970 Ha	31.03.2023
3	Nandanam - 4	4.810 Ha	02.05.2023
4	Nandanam - 5	4.330 Ha	31.03.2023
5	S.S.B.Pet -3	4.890 Ha	31.03.2023
6	S.S.B.Pet -4	4.950 Ha	31.03.2023
7	B.K.Bedu - 1	4.790 Ha	02.05.2023

Copies of EC's & CFO's are enclosed as **Annexure - I & II**

It is also submitted that, All the above sand reaches have obtained Environmental Clearance (EC) for carrying out the mining operations in "semi-mechanized mining method". The APPCB, Regional Office, Tirupati has not received any complaints on the above said sand reaches.

The report is submitted to the Hon'ble National Green Tribunal (NGT) in due compliance to the order dt. 20.07.2022 issued by the Hon'ble Tribunal. APPCB will abide all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Dated at Tirupati, A.P. on this the 16th day of November, 2022.


For A.P POLLUTION CONTROL BOARD
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

Item No. 09:**Court No.2**

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 53 of 2022 (SZ)

IN THE MATTER OF

D. Hemakumar

...Applicant(s)

Versus

Union of India & ors.

...Respondent(s)

Date of hearing: 20.07.2022.**CORAM:**

HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. Kamlesh Kannan

For Respondent(s):

Mr. Suryaprabhu for Mr. G. M. Syed Nurullah
Sheriff for R1

Mrs. Madhuri Donti Reddy for R2 to R7

Mr. Atmaram N.S. Nadkarni Senior Advocate for
Mr. S. Ramkumar for R9

ORDER

1. In the last order dated 18.05.2022, the Assistant Director of Mines and Geology as technical person was directed to find out whether there was any excavation done between the date of order passed originally i.e. 12th May, 2022 and 18.05.2022 based on the photographs filed by the applicant.

2. The main allegation of the applicant is that heavy machinery is deployed by the private respondents for excavation and the same were removed after the objections were raised.
3. In this regard, the District Collector, Tirupati had sought for a technical assistance for which the Tribunal had directed the Assistant Director, Mines and Geology to assist the District Collector to find out whether there is any violation of the conditions set out in the Environmental Clearance.
4. We had also directed the Mining Department to get the satellite images for the entire 11 km stretch comprising the 5 villages from January, 2022. However, the said satellite images are not made ready and the Learned Counsel appearing for the Government seeks further time.
5. The Learned Senior Counsel appearing for the project proponent, Mr. Atmaram N.S. Nadkarni, who is the 9th respondent, did not explain the difference between mechanised and semi-mechanised excavation. However, it is stated that the project proponent is only doing a manual excavation and the JCBs which are found in the photographs filed by the applicant are used only for loading the trucks alone.
6. Learned Counsel appearing for the District Collector would state that he is keeping a frequent vigil on the disputed site. The vigilance should be 24*7 and it should not be frequent but continuous.

7. Both the report of the District Collector as well as the reply of the project proponent, namely, the 9th respondent are said to be ready but they were unable to file it today. Hence the matter may be called again on 28.07.2022.
8. Post the matter on 28.07.2022.

.....J.M.
(Smt. Justice Pushpa Sathyanarayana)

.....E.M.
(Dr. Satyagopal Korlapati)

O.A. No. 53/2022(SZ)
20th July, 2022. (AM)



ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Entrepreneur
JAIPRAKASHPOWERVENTURES LIMITED
H.No 40-14-7, Second Floor, Chandramoulipuram, Benz Circle,
Vijayawada -520010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AP/MIN/263420/2022 dated 05 Apr 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|-------------------------------------|
| 1. EC Identification No. | EC22B001AP110225 |
| 2. File No. | AP MIN CTR 04 2022 4142 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | NANDANAM-4 ORDINARY SAND
REACH |
| 7. Name of Company/Organization | JAIPRAKASHPOWERVENTURES LIMITE
D |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 03/05/2022

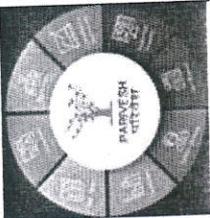
(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

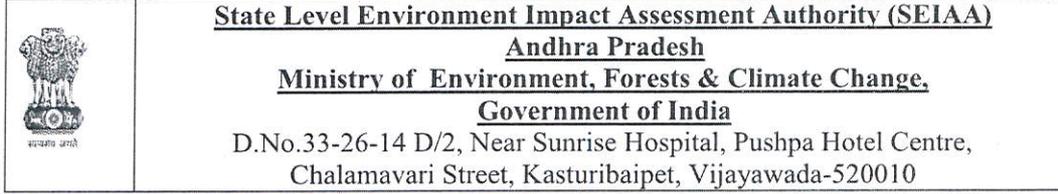
*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/CTR/MIN/04/2022/4142/184.70&181.

Sub : SEIAA, A.P. – 4.810 Ha, Ordinary Sand mine of Nandanam-4 Sand Reach, at Survey No. 281of Nandanam (V), Nagalapuram (M), Chittoor District, Arani River, Andhra Pradesh. –Environmental Clearance – Issued- Reg.

I. This has reference to your application submitted through online on 05.04.2022 (SIA/AP/MIN/263468/2022), seeking Environmental Clearance for the proposed **4.810 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Arani River at Sy. No. 281of Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Nandanam (V) is existing at a distance of about 2.7 Kms from the mine lease area and the project requires 4.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand Mine – 48,100 Cu.M/ annum in 4.810 Ha.

II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
A.	13°20'39.26"N	79°50'27.95"E
B.	13°20'36.33"N	79°50'25.03"E
C.	13°20'47.08"N	79°50'13.79"E
D.	13°20'48.91"N	79°50'15.50"E

III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **19.04.2022**. The proposed project is for mining of **Ordinary Sand in an area of 4.810 Ha** with a proposed production quantity of Ordinary Sand – **48,100 Cu.M/ annum** with a condition that the total production during one year should be limited to the approved quantity as per Mining plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals

(<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant Sri N.V.S.P.L.Ravikanth have attended the meeting. The Committee noted that as per cluster letter issued by the Assistant Director of Mines & Geology, Chittoor has issued a letter vide Lr.No. 4472/Sand/2019, dt.22-03-2022. There is no quarry lease existing and LOI issued within the radius of 500mts. This is a new mine. The Committee noted that the extent of proposed mine lease area is 4.810 Ha. **The project falls under B₂ category. Mine life 1 Year.** The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OM's and detailed deliberations, recommended for issue of **Environmental clearance**. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **26.04.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest Act 1980, Wild life Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby **accords Environmental Clearance for Semi-Mechanized Mining Method to the new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. There shall be no change in the production quantities approved in this Environment Clearance orders.
- iv. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- v. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- vi. The boundary pillars shall be erected with geo co-ordinates marked on them.
- vii. No sand mining shall be done during the rainy season.
- viii. The ramp (i.e., approach road) shall be removed after sand mining is completed.
- ix. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
- x. This EC is valid for a period of 1 year only.

- xi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- xii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xiii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xiv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xvi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xvii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xviii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xix. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xx. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xxi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xxii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xxiii. Transportation of sand from mine lease area shall be done during daytime only.
- xxiv. The proponent shall obtain necessary permission from the River Water Conservator.
- xxv. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxvi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxvii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxviii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxix. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxx. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.10 Lakhs and Recurring cost Rs.1.90 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA,A.P.

- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s Jaiprakash Power Ventures Limited,
2nd Floor 40-14-7, Chandra Moulipuram, Benz circle,
Vijayawada, Krishna District, Andhra Pradesh-520010.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupathi, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

ENVIRONMENTAL
CLEARANCE

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Entrepreneur
JAIPRAKASHPOWERVENTURES LIMITED
H.No 40-14-7, Second Floor, Chandramoulipuram, Benz Circle,
Vijayawada -520010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AP/MIN/263442/2022 dated 05 Apr 2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B001AP126714
2. File No.	AP MIN CTR 04 2022 4141
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	NANDANAM-5 ORDINARY SAND REACH
7. Name of Company/Organization	JAIPRAKASHPOWERVENTURES LIMITE D
8. Location of Project	Andhra Pradesh
9. TOR Date	N/A

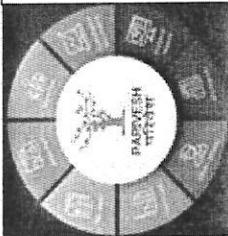
The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 21/04/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/CTR/MIN/04/2022/4141/183.99&180.75

Sub : SEIAA,A.P.– 4.330 Ha, Ordinary Sand mine of Nandanam-5 Sand Reach, at Survey No. 281 of Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh. –Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 05.04.2022 (SIA/AP/MIN/263442/2022), seeking Environmental Clearance for the proposed **4.330 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Arani River at Survey No. 281 of Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.** It was reported that the nearest human habitation viz., **Nandanam (V)** is existing at a distance of about 2.0 Kms from the mine lease area and the project requires 4.0KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand Mine - 43,330 Cu.M/annum in 4.330 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
A.	13° 21'08.76" N	79° 49' 31.32" E
B.	13° 21'11.01" N	79° 49' 32.42" E
C.	13° 21'14.03" N	79° 49' 27.52" E
D.	13° 21'20.69" N	79° 49' 21.94" E
E.	13° 21'16.43"N	79° 49' 19.04"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **07.04.2022**. The proposed project is for mining of **Ordinary Sand in an area of 4.330 Ha** with a proposed production quantity of Ordinary Sand – **43,330 Cu.M/ annum** with a condition that the total production during one year should be limited to the

approved quantity as per Mining plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant Sri N.V.S.P.L.Ravikanth have attended the meeting. The Committee noted that as per cluster letter issued by the Assistant Director of Mines & Geology, Chittoor has issued a letter vide Lr.No. 4472/Sand/2019, dt.22-03-2022. There is no quarry lease existing and LOI issued within the radius of 500mts. This is a new mine. The Committee noted that the extent of proposed mine lease area is 4.330 Ha. **The project falls under B₂ category. Mine life 1 Year.** The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OM's and detailed deliberations, recommended for issue of **Environmental clearance**. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **18.04.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance for Semi-Mechanized Mining Method to the above new Sand Reach** as mentioned at Para No. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. There shall be no change in the production quantities approved in this Environment Clearance orders.
- iv. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- v. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- vi. The boundary pillars shall be erected with geo co-ordinates marked on them.
- vii. No sand mining shall be done during the rainy season.
- viii. The ramp(i.e., approach road) shall be removed after sand mining is completed.
- ix. The standard environmental conditions for sand mining specified in the Sustainable

Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

- x. This EC is valid for a period of 1 year only.
- xi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- xii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xiii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5of the width of the stream bed from the bank, whichever is more.
- xiv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xvi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xvii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xviii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xix. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xx. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xxi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xxii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xxiii. Transportation of sand from mine lease area shall be done during daytime only.
- xxiv. The proponent shall obtain necessary permission from the River Water Conservator.
- xxv. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxvi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxvii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at hiscost.
- xxviii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on16.11.2009.
- xxix. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxx. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.10 Lakhs and Recurring cost Rs.1.90 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control

Board and SEIAA, A.P.

- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s Jaiprakash Power Ventures Limited,
2nd Floor 40-14-7, Chandra Moulipuram, Benz circle,
Vijayawada, Krishna District, Andhra Pradesh-520010.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupathi, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

ENVIRONMENTAL
CLEARANCE

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Entrepreneur
JAIPRAKASHPOWERVENTURES LIMITED
H.No 40-14-7, Second Floor, Chandramoulipuram, Benz Circle,
Vijayawada -520010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/266255/2022 dated 05 Apr 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---------------------------------|
| 1. EC Identification No. | EC22B001AP184472 |
| 2. File No. | AP MIN CTR 04 2022 4145 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | S.S.B.Peta 3 Sand Reach |
| 7. Name of Company/Organization | JAIPRAKASHPOWERVENTURES LIMITED |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

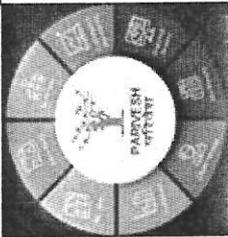
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 21/04/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/CTR/MIN/04/2022/4145/183.97&180.73

Sub : SEIAA,A.P.- 4.890 Ha, Ordinary Sand mine of S.S.B.Peta-3 Sand Reach, at Survey No. 01 of S.S.B.Peta (V), Pchatur (M), Chittoor District, Andhra Pradesh. -Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 05.04.2022 (SIA/AP/MIN/266255/2022), seeking Environmental Clearance for the proposed **4.890 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Arani River at Survey No. 01 of S.S.B.Peta (V), Pchatur (M), Chittoor District, Andhra Pradesh.** It was reported that the nearest human habitation viz., **Alagiripet (V)** is existing at a distance of about 0.38 Kms from the mine lease area and the project requires 4.0KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand Mine - 48,900 Cu.M/ annum in 4.890 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
A.	13° 20' 06.88" N	79° 51' 05.63" E
B.	13° 19' 57.79" N	79° 51' 15.79" E
C.	13° 19' 55.14" N	79° 51' 13.50" E
D.	13° 20' 03.33" N	79° 51' 03.08" E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **07.04.2022**. The proposed project is for mining of **Ordinary Sand in an area of 4.890 Ha** with a proposed production quantity of Ordinary Sand – **48,900 Cu.M/ annum** with a condition that the total production during one year should be limited to the approved quantity as per Mining plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals

(<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant Sri N.V.S.P.L.Ravikanth have attended the meeting. The Committee noted that as per cluster letter issued by the Assistant Director of Mines & Geology, Chittoor has issued a letter vide Lr.No. 4472/Sand/2019, dt.01-04-2022. There is no quarry lease existing and LOI issued within the radius of 500mts. This is a new mine. The Committee noted that the extent of proposed mine lease area is 4.890 Ha. **The project falls under B₂ category. Mine life 1 Year.** The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OM's and detailed deliberations, recommended for issue of **Environmental clearance**. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-1/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **18.04.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest Act 1980, Wild life Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance for Semi-Mechanized Mining Method to the above new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. There shall be no change in the production quantities approved in this Environment Clearance orders.
- iv. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- v. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- vi. The boundary pillars shall be erected with geo co-ordinates marked on them.
- vii. No sand mining shall be done during the rainy season.
- viii. The ramp(i.e., approach road) shall be removed after sand mining is completed.
- ix. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
- x. This EC is valid for a period of 1 year only.

- xi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- xii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xiii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xiv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xvi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xvii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xviii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xix. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xx. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xxi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xxii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xxiii. Transportation of sand from mine lease area shall be done during daytime only.
- xxiv. The proponent shall obtain necessary permission from the River Water Conservator.
- xxv. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxvi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxvii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxviii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxix. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxx. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.10 Lakhs and Recurring cost Rs.1.90 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control

Board and SEIAA, A.P.

- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBERSECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s Jaiprakash Power Ventures Limited,
2nd Floor 40-14-7, Chandra Moulipuram, Benz circle,
Vijayawada, Krishna District, Andhra Pradesh-520010.

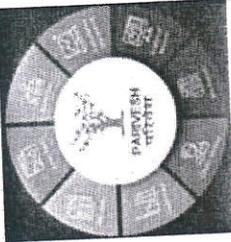
Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupathi, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

ENVIRONMENTAL
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PARIVESH

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and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Entrepreneur
JAIPRAKASHPOWERVENTURES LIMITED
H.No 40-14-7, Second Floor, Chandramoulipuram, Benz Circle,
Vijayawada -520010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AP/MIN/263320/2022 dated 05 Apr 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|---------------------------------------|
| 1. EC Identification No. | EC22B001AP173869 |
| 2. File No. | AP MIN CTR 04 2022 4144 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | S.S.B. PETA -4 ORDINARY SAND
REACH |
| 7. Name of Company/Organization | JAIPRAKASHPOWERVENTURES LIMITE
D |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

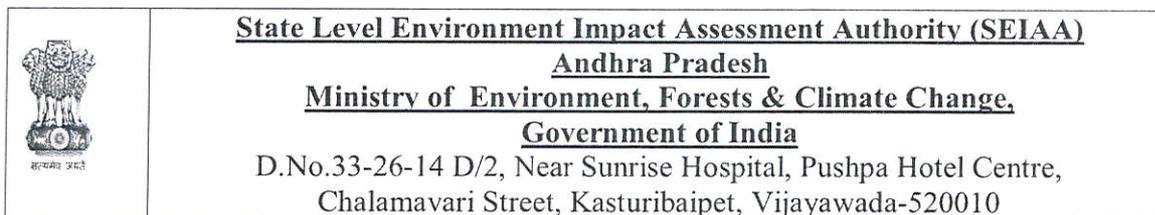
The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 21/04/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/CTR/MIN/04/2022/4144/183.92&180.68

Sub : SEIAA,A.P.– 4.950 Ha, Ordinary Sand mine of S.S.B.Peta-4 Sand Reach, at Survey No. 01 of S.S.B.Peta (V), Pichatur (M), Chittor District, Andhra Pradesh. –Environmental Clearance – Issued- Reg.

I. This has reference to your application submitted through online on 05.04.2022 (SIA/AP/MIN/263320/2021), seeking Environmental Clearance for the proposed **4.950 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited** over the Arani River at Survey No. 01 of S.S.B.Peta (V), Pchatur (M), Chittor District, Andhra Pradesh. It was reported that the nearest human habitation viz., S.S.B.Peta (V) is existing at a distance of about 2.6 Kms from the mine lease area and the project requires 4.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand Mine - 49,500 Cu.M/ annum in 4.950 Ha.

II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
A.	13° 20' 10.94" N	79° 51' 53.26" E
B.	13° 20' 07.74" N	79° 51' 56.28" E
C.	13° 19' 57.86" N	79° 51' 46.30" E
D.	13° 19' 59.91" N	79° 51' 43.97" E

III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **07.04.2022**. The proposed project is for mining of **Ordinary Sand in an area of 4.950 Ha** with a proposed production quantity of Ordinary Sand – **49,500 Cu.M/ annum** with a condition that the total production during one year should be limited to the approved quantity as per Mining plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals

(<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant Sri N.V.S.P.L.Ravikanth have attended the meeting. The Committee noted that as per cluster letter issued by the Assistant Director of Mines & Geology, Chittoor has issued a letter vide Lr.No. 4472/Sand/2019, dt.22-03-2022. There is no quarry lease existing and LOI issued within the radius of 500mts. This is a new mine. The Committee noted that the extent of proposed mine lease area is 4.950 Ha. **The project falls under B₂ category. Mine life 1 Year.** The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OM's and detailed deliberations, recommended for issue of **Environmental clearance**. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **18.04.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest Act 1980, Wild life Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance for Semi-Mechanized Mining Method to the above new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. There shall be no change in the production quantities approved in this Environment Clearance orders.
- iv. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- v. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- vi. The boundary pillars shall be erected with geo co-ordinates marked on them.
- vii. No sand mining shall be done during the rainy season.
- viii. The ramp (i.e., approach road) shall be removed after sand mining is completed.
- ix. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
- x. This EC is valid for a period of 1 year only.

- xi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- xii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xiii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5of the width of the stream bed from the bank, whichever is more.
- xiv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xvi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xvii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xviii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xix. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xx. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xxi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xxii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xxiii. Transportation of sand from mine lease area shall be done during daytime only.
- xxiv. The proponent shall obtain necessary permission from the River Water Conservator.
- xxv. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxvi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxvii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxviii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on16.11.2009.
- xxix. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxx. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.10 Lakhs and Recurring cost Rs.1.90 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control

Board and SEIAA, A.P.

- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s Jaiprakash Power Ventures Limited,
2nd Floor 40-14-7, Chandra Moulipuram, Benz circle,
Vijayawada, Krishna District, Andhra Pradesh-520010.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupathi, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Entrepreneur
 JAIPRAKASHPOWERVENTURESLIMITED
 H.No 40-14-7, Second Floor, Chandramoulipuram, Benz Circle,
 Vijayawada -520010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/263448/2022 dated 05 Apr 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--------------------------------|
| 1. EC Identification No. | EC22B001AP184291 |
| 2. File No. | AP MIN CTR 04 2022 4140 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | B.K.BEDU-1 SAND REACH |
| 7. Name of Company/Organization | JAIPRAKASHPOWERVENTURESLIMITED |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

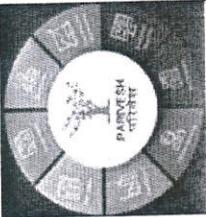
Date: 03/05/2022

(e-signed)
 DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH
 (Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)



 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/CTR/MIN/04/2022/4140/184.66&181.40

Sub : SEIAA, A.P. – 4.790 Ha, Ordinary Sand Mine of B.K. Bedu -1 Sand Reach at Survey No. 281 of B.K.Bedu (V), Nagalapuram (M), Chittoor District, Arani River Andhra Pradesh. –Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 05.04.2022 (SIA/AP/MIN/263448/2022), seeking Environmental Clearance for the proposed **4.790 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Arani River at Survey No. 281 of B.K.Bedu (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.** It was reported that the nearest human habitation viz., B.K.Bedu (V) is existing at a distance of about 1.32 Kms from the mine lease area and the project requires 4.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand Mine – 47,900 Cu.M/ annum in 4.790 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
A.	13°21'30.85"N	79°49'08.19"E
B.	13°21'26.46"N	79°49'06.21"E
C.	13°21'30.91"N	79°48'54.40"E
D.	13°21'33.99"N	79°48'55.55"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **19.04.2022**. The proposed project is for mining of **Ordinary Sand in an area of 4.790 Ha** with a proposed production quantity of Ordinary Sand – **47,900 Cu.M/ annum** with a condition that the total production during one year should be limited to the approved quantity as per Mining plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals

(<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant Sri N.V.S.P.L.Ravikanth have attended the meeting. The Committee noted that as per cluster letter issued by the Assistant Director of Mines & Geology, Chittoor has issued a letter vide Lr.No. 4472/Sand/2019, dt.22-03-2022. There is no quarry lease existing and LOI issued within the radius of 500mts. This is a new mine. The Committee noted that the extent of proposed mine lease area is 4.790 Ha. **The project falls under B₂ category. Mine life 1 Year.** The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OM's and detailed deliberations, recommended for issue of **Environmental clearance**. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **26.04.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest Act 1980, Wild life Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance for Semi-Mechanized Mining Method to the new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. There shall be no change in the production quantities approved in this Environment Clearance orders.
- iv. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- v. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- vi. The boundary pillars shall be erected with geo co-ordinates marked on them.
- vii. No sand mining shall be done during the rainy season.
- viii. The ramp (i.e., approach road) shall be removed after sand mining is completed.
- ix. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
- x. This EC is valid for a period of 1 year only.

- xi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- xii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xiii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5of the width of the stream bed from the bank, whichever is more.
- xiv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xvi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xvii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xviii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xix. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xx. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xxi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xxii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xxiii. Transportation of sand from mine lease area shall be done during daytime only.
- xxiv. The proponent shall obtain necessary permission from the River Water Conservator.
- xxv. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxvi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxvii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxviii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on16.11.2009.
- xxix. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxx. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.10 Lakhs and Recurring cost Rs.1.90 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA,A.P.

- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s Jaiprakash Power Ventures Limited,
2nd Floor 40-14-7, Chandra Moulipuram, Benz circle,
Vijayawada, Krishna District, Andhra Pradesh-520010.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupathi, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The MD
M/S JAI PRAKSH POWER VENTURES LIMITED
S.N.Kandiga Village, Subbanaidu Kandriga Panchayath, Nagalapuram
Mandal, Chittoor District, AP, New Delhi, Delhi -110057

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AP/MIN/240873/2021 dated 25 Nov 2021. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC21B001AP166827 |
| 2. File No. | AP CTR MIN 11 2021 3651 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | M/s Jai Prakash Power Ventures Private
Limited |
| 7. Name of Company/Organization | M/S JAI PRAKSH POWER VENTURES
LIMITED |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

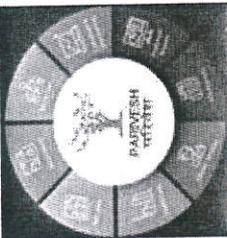
The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 24/12/2021

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/CTR/MIN/11/2021/3651/171.18&168.13

Sub : SEIAA, A.P. – 4.750 Ha Proposed Ordinary Sand Mine, S.N.Kandriga (Karani-2) Sand Reach at Karani Village, Subbanaidu Kandriga Panchayath, Nagalapuram Mandal, Chittoor District, Andhra Pradesh. –Environmental Clearance–Issued- Reg.

- I. This has reference to your application submitted through online on 25.11.2021 (SIA/AP/MIN/240873/2021), seeking Environmental Clearance for the proposed **4.750 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Swarnamukhi River at Karani Village, Subbanaidu Kandriga Panchayath, Nagalapuram Mandal, Chittoor District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Nandnoor (V) is existing at a distance of about 2.24 Kms from the mine lease area and the project requires 9.0 KLD of water. It was noted that the capital investment of the project is Rs.15.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 47,500 m³/annum in 4.750 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1.	13°20'25.12"N	079°50'39.29"E
2.	13°20'18.47"N	079°50'47.28"E
3.	13°20'14.76"N	079°50'44.16"E
4.	13°20'21.77"N	079°50'35.89"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **06.12.2021 & 07.12.2021.** M/s. **Jai Prakash Power Ventures Limited, Chittoor District,** in Andhra Pradesh has requested for the Environmental Clearance to operate through semi-mechanized method for sand mining as the modified Mining

Plan was approved as "The thickness of sand is above 3 meters in the Sand Reaches as reported by the Asst. Director of Mines & Geology. The reach shall be proposed to be operated through Semi mechanized mode".

The Committee noted that MoEF&CC, GoI, New Delhi issued Notification vide S.O.No.141 dt:15.01.2016.

For sand mining the **District Survey Report** is to be prepared as per the prescribed procedure for sand mining or river bed mining and mining of other minor minerals is given in **Appendix- X of** as per the S.O.No.141 dt:15.01.2016.

The MoEF&CC, GoI, New Delhi issued guidelines in 2016 for sand mining " Sustainable Sand Mining Management Guidelines, 2016" and stated that for Identification and preparation of Mining Sites- (i) Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub Divisional Level Committee after site visit. (ii) Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.

The Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No.47 of 2016(SZ) & 177 of 2016(SZ), Order dated:14.12.2020 issued directions

The State of Andhra Pradesh must scrupulously follow the directions issued by the Principal Bench recently in ANUMOLU GANDHI VS. STATE OF A.P (O.A.935/2018 dated 24.8.2020) and also the guidelines provided by the MoEF&CC in Sustainable Sand Mining Management Guidelines, 2016 Enforcement and Monitoring Guidelines for Sand Mining issued in January, 2020 while undertaking such process.

As per the recommendations of the Committee on Sand Reaches, the Assistant Director of Mines and Geology, **Chittoor** District was requested to submit the following information to the SEAC, A.P. for further processing :

1. The District Survey Report (DSR) for minor mineral of the District with a special reference to sand occurrence, replenishment and excavation.
2. Modified mining plan as per Sustainable Sand Guidelines 2016 incorporating sand monitoring guidelines 2020.
 - i. Method of mining.
 - ii. Demarcation of red line.
 - iii. Plan - RLs on 10 meters grid of the sand reaches.
 - iv Machinery used for sand mining
 - v. 1 meter depth as per WALTA Act.
3. Compliance with all Hon'ble NGT/Court orders on sand mining.
4. Commitment letter on that there shall not be any sand mining during monsoon season.

The issue of EC to the Sand Reaches in A.P., was discussed in the SEAC, A.P., meeting held on 06.12.2021 & 07.12.2021.

Now, the project proponent M/s. Jai Prakash Power Ventures Limited, Chittoor District has applied afresh for EC application through online on 24th November 2021 & 1 & 2nd December 2021.

Now, the M/s. Jai Prakash Power Ventures Limited, Chittoor District in Andhra Pradesh has furnished the District Survey Report prepared by the Andhra Pradesh Space Application Centre (APSAC), Modified Mining Plan with other documents and requested for the Environmental Clearance to them to operate through semi-mechanized method for sand mining.

The representative of the project proponent of M/s. Jai Prakash Power Ventures Limited, Chittoor District Sri Rakesh and their RQP, Sri.Harindra have attended the meeting and submitted the District Survey Report, Modified Mining Plan.

Category : B2

The project proposal is for mining Ordinary Sand Mine in an area of 4.75 Ha with a proposed production quantity of **Ordinary Sand Mine - 47,500 m³/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 thereof Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, Chittoor District** Sri Rakesh and their RQP, Sri.Harindra have attended the meeting. The Committee noted that as per the cluster letter issued by the Asst. Director of Mines & Geology, **Chittoor**, vide Letter dated: 23.11.2021 there are no existing sand reaches within the radius of 500 mtrs area. The Proposed Sand reach is a standalone Sand Reach. The project falls under B2 category as per the MoEF&CC Notification No. S.O.2269(E),dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance with a condition that the proponent shall submit the details of depth of sand i.e Redline and Mine closure plan.** The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Chemuru** Village as a part of Corporate Social Responsibility (CSR) activity.

The committee recommended the EC for the above sand reaches without prejudice to the directions issued by the Honb'le NGT, Southern Zone, Chennai in O.A.No. 187 of 2021 (SZ).

Further, the Committee recommended for issue of Environmental Clearances for Semi-Mechanized Mining Method **to the above new Sand Reach, duly stipulating the following conditions:**

- i. There shall be no change in the production quantities approved in this Environment Clearance orders.
- ii. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- iii. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- iv. The boundary pillars shall be erected with geo co-ordinates marked on them.
- v. No sand mining shall be done during the rainy season.
- vi. The ramp(i.e., approach road) shall be removed after sand mining is completed.
- vii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **20.12.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986;

Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance for Semi-Mechanized Mining Method to the above new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. The proponent shall submit the details of depth of sand i.e Redline and Mine closure plan.
- iv. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Chemuru** Village as a part of Corporate Social Responsibility (CSR) activity.
- v. There shall be no change in the production quantities approved in this Environment Clearance orders.
- vi. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- vii. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- viii. The boundary pillars shall be erected with geo co-ordinates marked on them.
- ix. No sand mining shall be done during the rainy season.
- x. The ramp(i.e., approach road) shall be removed after sand mining is completed.
- xi. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
- xii. This EC is valid for a period of 1 year only.
- xiii. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- xiv. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xv. Sand quarrying shall not be carried out in streams within 15 meters or 1/5of the width of the stream bed from the bank, whichever is more.
- xvi. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.

- xvii. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xviii. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xix. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xx. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xxi. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xxii. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xxiii. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xxiv. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xxv. Transportation of sand from mine lease area shall be done during daytime only.
- xxvi. The proponent shall obtain necessary permission from the River Water Conservator.
- xxvii. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxviii. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxix. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxx. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxxi. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxxii. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this

order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.

- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.10 Lakhs and Recurring cost Rs.2.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA,A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act,2010.

- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBERSECRETARY,
SEIAA,A.P.**

**MEMBER,
SEIAA,A.P.**

**CHAIRMAN,
SEIAA,A.P.**

To
M/s Jaiprakash Power Ventures Limited,
JA House, 63 Basant Lok,
Vasant Vihar, New Delhi-110057.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupati, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Entrepreneur
JAIPRAKASHPOWERVENTURES LIMITED
H.No 40-14-7, Second Floor, Chandramoulipuram, Benz Circle,
Vijayawada -520010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/263407/2022 dated 05 Apr 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001AP163603
2. File No.	AP MIN CTR 04 2022 4143
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	NANDANAM-3 ORDINARY SAND REACH
7. Name of Company/Organization	JAIPRAKASHPOWERVENTURES LIMITED
8. Location of Project	Andhra Pradesh
9. TOR Date	N/A

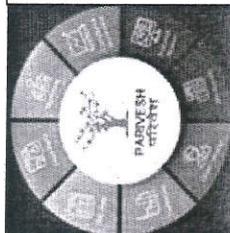
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 21/04/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/CTR/MIN/04/2022/4143/183.98&180.74

Sub : SEIAA,A.P.– 4.970 Ha, Ordinary Sand mine of Nandanam-3 Sand Reach, at Survey No. 281 of Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh. –Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 05.04.2022 (SIA/AP/MIN/263407/2022), seeking Environmental Clearance for the proposed **4.970 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Arani River at Survey No. 281 of Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.** It was reported that the nearest human habitation viz., **Nandanam (V)** is existing at a distance of about 1.61 Kms from the mine lease area and the project requires 4.0KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand Mine - 49,700 Cu.M/ annum in 4.970 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
A.	13° 20' 59.34" N	79° 50' 01.27" E
B.	13° 20' 56.42" N	79° 49' 58.76" E
C.	13° 21' 00.86" N	79° 49' 48.60" E
D.	13° 21' 05.04" N	79° 49' 49.74" E
E.	13° 21' 03.04" N	79° 49' 55.85" E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **07.04.2022**. The proposed project is for mining of **Ordinary Sand in an area of 4.970 Ha** with a proposed production quantity of Ordinary Sand – **49,700 Cu.M/ annum** with a condition that the total production during one year should be limited to the

approved quantity as per Mining plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant Sri N.V.S.P.L.Ravikanth have attended the meeting. The Committee noted that as per cluster letter issued by the Assistant Director of Mines & Geology, Chittoor has issued a letter vide Lr.No. 4472/Sand/2019, dt.22-03-2022. There is no quarry lease existing and LOI issued within the radius of 500mts. This is a new mine. The Committee noted that the extent of proposed mine lease area is 4.970 Ha. **The project falls under B₂ category. Mine life 1 Year.** The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OM's and detailed deliberations, recommended for issue of **Environmental clearance**. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **18.04.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance for Semi-Mechanized Mining Method to the above new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. There shall be no change in the production quantities approved in this Environment Clearance orders.
- iv. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- v. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- vi. The boundary pillars shall be erected with geo co-ordinates marked on them.
- vii. No sand mining shall be done during the rainy season.
- viii. The ramp(i.e., approach road) shall be removed after sand mining is completed.
- ix. The standard environmental conditions for sand mining specified in the Sustainable

Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

- x. This EC is valid for a period of 1 year only.
- xi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M.No.J-13012/12/2013-1A-II(1) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- xii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xiii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xiv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xvi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xvii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xviii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xix. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xx. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xxi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xxii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xxiii. Transportation of sand from mine lease area shall be done during daytime only.
- xxiv. The proponent shall obtain necessary permission from the River Water Conservator.
- xxv. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxvi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxvii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxviii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxix. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxx. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1stDecember of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.10 Lakhs and Recurring cost Rs.1.90 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control

Board and SEIAA,A.P.

- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act,2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act,1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA,A.P.**

**MEMBER,
SEIAA,A.P.**

**CHAIRMAN,
SEIAA,A.P.**

To

M/s Jaiprakash Power Ventures Limited,
2nd Floor 40-14-7, Chandra Moulipuram, Benz circle,
Vijayawada, Krishna District, Andhra Pradesh-520010.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupathi, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 – 233619, 236912
e-mail: knl.zo.jcee@pcb.ap.gov.in

CONSENT ORDER

Order No : CTR – 1000 – 32/PCB/ZO-KNL/CFE&CFO/2022

Date:24.05.2022

Sub:- APPCB–ZO–KNL – CFE & CFO – 4.810 Ha Ordinary Sand Mine of Nandanam – 4 Sand Reach in favour of M/s.Jai Prakash Power Ventures Limited at Sy.No.281 of Nandanam (V), Nagalapuram (M), Chittoor Dist, Andhra Pradesh - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. E.C Order No. SEIAA/AP/CTR/MIN/04/2022/4142/184.70&181, dt. 03.05.2022.
2. CFE/CFO applications received through APOCMMS Portal on 11.05.2022
3. RO, Tirupati inspection report dt.16.05.2022.

I **Ordinary Sand Mine of Nandanam – 4 Sand Reach in favour of M/s.Jai Prakash Power Ventures Limited**, submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for mining of sand with installed capacities as mentioned below and in a total mining area of 4.810 Ha.

Mining of Ordinary Sand in 4.810 Ha, – 48,100 m³/Annum.

II. As per the application, the above activity is to be carried out over the Arani River bed at **Sy.No.281 of Nandanam (V), Nagalapuram (M), Chittoor Dist, Andhra Pradesh**. The co-ordinates of the sand mine are mentioned below :

S. No	North Latitude	East Longitude
1	N 13° 20' 39.26"	E 79° 50' 27.95"
2	N 13° 20' 36.33"	E 79° 50' 25.03"
3	N 13° 20' 47.08"	E 79° 50' 13.79"
4	N 13° 20' 48.91"	E 79° 50' 15.50"

III. The above site was inspected by the Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 14.05.2022 and the proposed sand mining site is in Arani River bed.

IV. The Board, after careful scrutiny of the applications, verification report of Regional Office, Tirupati hereby issues **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VII. **This Order shall be valid for a period up to 02.05.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'
To
M/s. Jai Prakash Power Ventures Limited,
Sy.No.281 of Nandanam (V), Chittoor (M),
Chittoor Dist, Andhra Pradesh.

Copy to the EE, RO, Tirupati for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the reach premises at a conspicuous place for the information of the inspection officers of different departments.

SCHEDULE - B**Water :**

1. The source of water is Ground water and the water consumption is as mentioned below:

S.No	Source	Quantity
a)	Water sprinkling	3.0 KLD
b)	Domestic	1.0 KLD
Total:		4.0 KLD

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S.No.	Source	Quantity
a)	Domestic	0.5 KLD
Total		0.5 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Ambient Air Quality standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area & haul roads. Green belt development along the haul roads & approach Roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,
		Noise Levels: Day time : (06.00 AM to 10.00 PM) – 75 dB(A) Night Time: (10.00 PM to 06.00 AM) – 75 dB(A)

Other Conditions :

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/CTR/MIN/04/2022/4142/184.70&181, dt. 03.05.2022 issued by SEIAA, A.P..
6. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled effectively.

8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

Special Conditions :

9. The depth of the sand mining shall not exceed 1 m and mining shall be carried out in the area where the thickness of the sand in the mining area is more than 3 m.
10. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
11. The proponent shall comply with all the directions issued by the Board from time to time.
12. The proponent i.e., M/s. Jaiprakash Power Ventures Limited., shall have to pay the Environmental Compensation, for the Environmental Damages if any, caused while carrying out mining operations.
13. This order is issued subject to any orders issued by Hon'ble NGT or other courts in respect of mining and restoration of water quality.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
16. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
M/s. Jai Prakash Power Ventures Limited,
Sy.No.281 of Nandanam (V), Chittoor (M),
Chittoor Dist, Andhra Pradesh.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 – 233619, 236912
e-mail: knl.zo.jcee@pcb.ap.gov.in

CONSENT ORDER

Order No : CTR – 1000 – 24/PCB/ZO-KNL/CFE&CFO/2022

Date:07.05.2022

Sub:- APPCB–ZO–KNL – CFE & CFO – 4.330 Ha Ordinary Sand Mine of Nandanam - 5 Sand Reach in favour of M/s. Jai Prakash Power Ventures Limited at Sy.No.281 of Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. E.C Order No. SEIAA/AP/CTR/MIN/04/2022/4141/183.99&180.75, dt. 21.04.2022.
2. CFE/CFO applications received through APOCMMS Portal on 29.04.2022
3. RO, Tirupati inspection report dt.04.05.2022.

I **Ordinary Sand Mine of Nandanam - 5 Sand Reach (4.330 Ha) in favour of M/s. Jai Prakash Power Ventures Limited**, submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for mining of sand with installed capacities as mentioned below and in a total mining area of 4.330 Ha.

Mining of Sand in 4.330 Ha, – 43,300 m³/Annum.

II. As per the application, the above activity is to be carried out over the Arani River bed at **Sy.No.281 of Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.**

The co-ordinates of the sand mine are mentioned below :

S. No	North Latitude	East Longitude
1	N 13° 21' 08.76"	E 79° 49' 31.32"
2	N 13° 21' 11.01"	E 79° 49' 32.42"
3	N 13° 21' 14.03"	E 79° 49' 27.52"
4	N 13° 21' 20.69"	E 79° 49' 21.94"
5	N 13° 21' 16.43"	E 79° 49' 19.04"

III. The above site was inspected by the Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 01.05.2022 and the proposed sand mining site is in Arani River bed.

IV. The Board, after careful scrutiny of the applications, verification report of Regional Office, Tirupati hereby issues **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VII. **This Order shall be valid for a period up to 31.03.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'

To

**M/s. Jai Prakash Power Ventures Limited,
Sy.No.281 of Nandanam (V), Nagalapuram (M),
Chittoor District, Andhra Pradesh.**

Copy to the EE, RO, Tirupati for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the reach premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water :**

1. The source of water is Ground water and the water consumption is as mentioned below:

S.No	Source	Quantity
a)	Water sprinkling	3.0 KLD
b)	Domestic	1.0 KLD
Total:		4.0 KLD

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S.No.	Source	Quantity
a)	Domestic	0.5 KLD
Total		0.5 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Ambient Air Quality standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area haul roads. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

Other Conditions :

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
1. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/CTR/MIN/04/2022/4141/183.99 & 180.75, Dt.21.04.2022 issued by SEIAA, A.P..
6. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled continuously.
8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
9. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

10. The depth of the sand mining shall not exceed 1 m and mining shall be carried out in the area where the thickness of the sand in the mining area is more than 3 m.
11. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
12. The proponent shall comply with all the directions issued by the Board from time to time.
13. The proponent i.e., M/s. Jaiprakash Power Ventures Limited., shall have to pay the Environmental Compensation, if any, for the Environmental Damages caused while carrying out mining operations.
14. This order is issued subject to any orders issued by Hon'ble NGT or other courts in respect of mining and restoration of water quality.
15. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
16. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
17. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**M/s. Jai Prakash Power Ventures Limited,
Sy.No.281 of Nandanam (V), Nagalapuram (M),
Chittoor District, Andhra Pradesh.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 – 233619, 236912
e-mail: knl.zo.jcee@pcb.ap.gov.in

CONSENT ORDER

Order No : CTR – 1000 – 27/PCB/ZO-KNL/CFE&CFO/2022

Date:07.05.2022

Sub:- APPCB–ZO–KNL – CFE & CFO – 4.890 Ha Ordinary Sand Mine of S.S.B.Pet – 3 Sand Reach in favour of M/s. Jai Prakash Power Ventures Limited at Sy.No.1 of S.S.B.Pet (V), Pichatur (M), Chittoor District, Andhra Pradesh - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. E.C Order No. SEIAA/AP/CTR/MIN/04/2022/4145/183.97&180.73, dt. 21.04.2022.
2. CFE/CFO applications received through APOCMMS Portal on 29.04.2022
3. RO, Tirupati inspection report dt.04.05.2022.

I **Ordinary Sand Mine of S.S.B.Pet – 3 Sand Reach (4.890 Ha) in favour of M/s. Jai Prakash Power Ventures Limited**, submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for mining of sand with installed capacities as mentioned below and in a total mining area of 4.890 Ha.

Mining of Sand in 4.890 Ha, – 48,900 m³/Annum.

II. As per the application, the above activity is to be carried out over the Arani River bed at **Sy.No.1 of S.S.B.Pet (V), Pichatur (M), Chittoor District, Andhra Pradesh**. The co-ordinates of the sand mine are mentioned below :

S. No	North Latitude	East Longitude
1	N 13° 20' 06.88"	E 79° 51' 02.63"
2	N 13° 19' 57.79"	E 79° 51' 15.79"
3	N 13° 19' 55.14"	E 79° 51' 13.50"
4	N 13° 20' 03.33"	E 79° 51' 03.08"

III. The above site was inspected by the Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 01.05.2022 and the proposed sand mining site is in Arani River bed.

IV. The Board, after careful scrutiny of the applications, verification report of Regional Office, Tirupati hereby issues **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VII. **This Order shall be valid for a period up to 31.03.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'

To

**M/s. Jai Prakash Power Ventures Limited,
Sy.No.1 of S.S.B.Pet (V), Pichatur (M),
Chittoor District, Andhra Pradesh.**

Copy to the EE, RO, Tirupati for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the reach premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water :**

1. The source of water is Ground water and the water consumption is as mentioned below:

S.No	Source	Quantity
a)	Water sprinkling	3.0 KLD
b)	Domestic	1.0 KLD
Total:		4.0 KLD

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S.No.	Source	Quantity
a)	Domestic	0.5 KLD
Total		0.5 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Ambient Air Quality standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area haul roads. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

Other Conditions :

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/CTR/MIN/04/2022/4145/183.97 & 180.73, Dt.21.04.2022 issued by SEIAA, A.P..
6. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled continuously.
8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
9. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

10. The depth of the sand mining shall not exceed 1 m and mining shall be carried out in the area where the thickness of the sand in the mining area is more than 3 m.
11. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
12. The proponent shall comply with all the directions issued by the Board from time to time.
13. The proponent i.e., M/s. Jaiprakash Power Ventures Limited., shall have to pay the Environmental Compensation, if any, for the Environmental Damages caused while carrying out mining operations.
14. This order is issued subject to any orders issued by Hon'ble NGT or other courts in respect of mining and restoration of water quality.
15. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
16. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
17. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Jai Prakash Power Ventures Limited,
Sy.No.1 of S.S.B.Pet (V), Pichatur (M),
Chittoor District, Andhra Pradesh.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 – 233619, 236912
e-mail: knl.zo.jcee@pcb.ap.gov.in

CONSENT ORDER

Order No : CTR – 1000 – 28/PCB/ZO-KNL/CFE&CFO/2022

Date:07.05.2022

Sub:- APPCB–ZO–KNL – CFE & CFO – 4. 950 Ha Ordinary Sand Mine of S.S.B.Pet – 4 Sand Reach in favour of M/s. Jai Prakash Power Ventures Limited at Sy.No.1 of S.S.B.Pet (V), Pichatur (M), Chittoor District, Andhra Pradesh - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. E.C Order No. SEIAA/AP/CTR/MIN/04/2022/4144/183.92&180.68, dt. 21.04.2022.
2. CFE/CFO applications received through APOCMMS Portal on 29.04.2022
3. RO, Tirupati inspection report dt.04.05.2022.

I **Ordinary Sand Mine of S.S.B.Pet – 4 Sand Reach (4.950 Ha) in favour of M/s. Jai Prakash Power Ventures Limited**, submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for mining of sand with installed capacities as mentioned below and in a total mining area of 4.950 Ha.

Mining of Sand in 4.950 Ha, – 49,500 m³/Annum.

II. As per the application, the above activity is to be carried out over the Arani River bed at **Sy.No.1 of S.S.B.Pet (V), Pichatur (M), Chittoor District, Andhra Pradesh**. The co-ordinates of the sand mine are mentioned below :

S. No	North Latitude	East Longitude
1	N 13° 20' 10.94"	E 79° 51' 53.26"
2	N 13° 20' 07.74"	E 79° 51' 56.28"
3	N 13° 19' 57.86"	E 79° 51' 46.30"
4	N 13° 19' 59.91"	E 79° 51' 43.97"

III. The above site was inspected by the Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 01.05.2022 and the proposed sand mining site is in Arani River bed.

IV. The Board, after careful scrutiny of the applications, verification report of Regional Office, Tirupati hereby issues **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VII. **This Order shall be valid for a period up to 31.03.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'

To

**M/s. Jai Prakash Power Ventures Limited,
Sy.No.1 of S.S.B.Pet (V), Pichatur (M),
Chittoor District, Andhra Pradesh.**

Copy to the EE, RO, Tirupati for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the reach premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water :**

1. The source of water is Ground water and the water consumption is as mentioned below:

S.No	Source	Quantity
a)	Water sprinkling	3.0 KLD
b)	Domestic	1.0 KLD
Total:		4.0 KLD

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S.No.	Source	Quantity
a)	Domestic	0.5 KLD
Total		0.5 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Ambient Air Quality standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area haul roads. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

Other Conditions :

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
1. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/CTR/MIN/04/2022/4144/183.92 & 180.68, Dt.21.04.2022 issued by SEIAA, A.P..
6. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled continuously.
8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

9. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

10. The depth of the sand mining shall not exceed 1 m and mining shall be carried out in the area where the thickness of the sand in the mining area is more than 3 m.
11. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
12. The proponent shall comply with all the directions issued by the Board from time to time.
13. The proponent i.e., M/s. Jaiprakash Power Ventures Limited., shall have to pay the Environmental Compensation, if any, for the Environmental Damages caused while carrying out mining operations.
14. This order is issued subject to any orders issued by Hon'ble NGT or other courts in respect of mining and restoration of water quality.
15. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
16. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
17. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Jai Prakash Power Ventures Limited,
Sy.No.1 of S.S.B.Pet (V), Pichatur (M),
Chittoor District, Andhra Pradesh.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 – 233619, 236912
e-mail: knl.zo.jcee@pcb.ap.gov.in

CONSENT ORDER

Order No : CTR – 1000 – 29/PCB/ZO-KNL/CFE&CFO/2022

Date:24.05.2022

Sub:- APPCB–ZO–KNL – CFE & CFO – 4.790 Ha Ordinary Sand Mine of B.K.Bedu – 1 Sand Reach in favour of M/s.Jai Prakash Power Ventures Limited at Sy.No.281 of B.K.Bedu (V), Nagalapuram (M), Chittoor Dist, Andhra Pradesh - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. E.C Order No. SEIAA/AP/CTR/MIN/04/2022/4140/184.66&181.40, dt. 03.05.2022.
2. CFE/CFO applications received through APOCMMS Portal on 11.05.2022
3. RO, Tirupati inspection report dt.16.05.2022.

I **Ordinary Sand Mine of B.K.Bedu – 1 Sand Reach in favour of M/s.Jai Prakash Power Ventures Limited**, submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for mining of sand with installed capacities as mentioned below and in a total mining area of 4.790 Ha.

Mining of Ordinary Sand in 4.790 Ha, – 47,900 m³/Annum.

II. As per the application, the above activity is to be carried out over the Arani River bed at **Sy.No.281 of B.K.Bedu (V), Nagalapuram (M), Chittoor Dist, Andhra Pradesh**. The co-ordinates of the sand mine are mentioned below :

S. No	North Latitude	East Longitude
1	N 13° 21' 30.85"	E 79° 49' 08.19"
2	N 13° 21' 26.46"	E 79° 49' 06.21"
3	N 13° 21' 30.91"	E 79° 48' 54.40"
4	N 13° 21' 33.99"	E 79° 48' 55.55"

III. The above site was inspected by the Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 14.05.2022 and the proposed sand mining site is in Arani River bed.

IV. The Board, after careful scrutiny of the applications, verification report of Regional Office, Tirupati hereby issues **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VII. **This Order shall be valid for a period up to 02.05.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'

To

**M/s. Jai Prakash Power Ventures Limited,
(4.790 Ha Ordinary Sand Mine of B.K.Bedu – 1 Sand Reach)
Sy.No.281 of B.K.Bedu (V), Nagalapuram (M),
Chittoor Dist, Andhra Pradesh.**

Copy to the EE, RO, Tirupati for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the reach premises at a conspicuous place for the information of the inspection officers of different departments.

SCHEDULE - B**Water :**

1. The source of water is Ground water and the water consumption is as mentioned below:

S.No	Source	Quantity
a)	Water sprinkling	3.0 KLD
b)	Domestic	1.0 KLD
Total:		4.0 KLD

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S.No.	Source	Quantity
a)	Domestic	0.5 KLD
Total		0.5 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Ambient Air Quality standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area & haul roads. Green belt development along the haul roads & approach Roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , Noise Levels: Day time : (06.00 AM to 10.00 PM) – 75 dB(A) Night Time: (10.00 PM to 06.00 AM) – 75 dB(A)

Other Conditions :

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/CTR/MIN/04/2022/4140/184.66&181.40, dt. 03.05.2022 issued by SEIAA, A.P.
6. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled effectively.

8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

Special Conditions :

9. The depth of the sand mining shall not exceed 1 m and mining shall be carried out in the area where the thickness of the sand in the mining area is more than 3 m.
10. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
11. The proponent shall comply with all the directions issued by the Board from time to time.
12. The proponent i.e., M/s. Jaiprakash Power Ventures Limited., shall have to pay the Environmental Compensation, for the Environmental Damages if any, caused while carrying out mining operations.
13. This order is issued subject to any orders issued by Hon'ble NGT or other courts in respect of mining and restoration of water quality.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
16. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**M/s. Jai Prakash Power Ventures Limited,
Sy.No.281 of B.K.Bedu (V), Nagalapuram (M),
Chittoor Dist, Andhra Pradesh.**



ANDHRA PRADESH POLLUTION CONTROL BOARD

ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912,
e-mail: jceezoknl@gmail.com

CONSENT ORDER FOR OPERATION

Order No.CTR – 1000-20/PCB/ZO-KNL/CFO/2021

Dt: 29.01.2022

Sub: PCB – ZO – KNL – CFO – 4.750 Ha. Ordinary Sand Mine, S.N.Kandriga (Karani-2) Sand Reach at Karani Village, Subbanaidu Kandriga Panchayath, Nagalapuram Mandal, Chittoor District, Andhra Pradesh – Consent for Operation (CFO) Order of the Board under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981- Order- Issued- Reg.

Ref: 1. EC Order No. SEIAA / AP / CTR / MIN / 11 / 2021 / 3651 / 171.18 & 168.13-, Dt. 24.12.2021.
2. CFE order No.CTR-1000-20/PCB/ZO/KNL/CFE/2021, dt: 12.01.2022.
3. Industry's CFO application received thorough OCMMS at RO, Tirupati on 23/01/2022.
4. RO, Tirupati inspection report mail copy received on 28.01.2022.

- 1) Ordinary Sand Mine **4.750 Ha. S.N.Kandriga (Karani-2) Sand Reach at Karani Village at Govindavaram Village** has submitted an application to the Board vide reference 3rd cited seeking **Consent for Operation (CFO)** for mining of sand with installed capacities as mentioned below with total mining area of 4.750 Ha.

Mining of Sand in 4.750 Ha - 47,500 m³/Annum

- 2) As per the application, the above mining activity is to be carried out **S.N.Kandriga (Karani-2) Sand Reach at Karani Village, Subbanaidu Kandriga Panchayath, Nagalapuram Mandal, Chittoor District, Andhra Pradesh.**
- 3) The above site was inspected by the Environmental Engineer, Regional Office, Tirupati on 24.01.2022 and the sand mining site is in the Arani River bed.
- 4) The Board, after careful scrutiny of the application and verification report of Regional Office, hereby issues **CONSENT FOR OPERATION (CFO)** to your mine under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout mining of the mineral mentioned at para (1) only.
- 5) This consent order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- 6) This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- 7) **This order is valid for a period upto 31.12.2022**

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)
ZONAL OFFICE, KURNOOL**

Encl: Schedule 'A' & 'B'.

**To
M/s Jaiprakash Power Ventures Limited,
JA House, 63 Basantlok,
Vasant Vihar, Delhi – 110 057**

Copy to the Environmental Engineer, Regional Office, Tirupati APPCB for information

SCHEDULE – A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
3. The consent of the Board shall be exhibited in the reach premises at a conspicuous place for the information of the inspection officers of different departments.
4. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE – B

1. The source of water is through Borewell and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	Quantity
1	For Dust suppression	3.0 KLD
2	For Development of Green Belt	3.0 KLD
3	For Domestic Purpose	3.0 KLD
	Total * (fresh + recycled)	9.0 KLD

2. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total (KLD)	Mode of disposal
1.	Domestic	2.0	Septic tank followed by soak pit
	Total	2.0	

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

Air:

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emission	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100µg/m ³ , NH ₃ – 400 µg/m ³

Other Conditions :

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading, areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA / AP / CTR / MIN / 11 / 2021 / 3651 / 171.18 & 168.13-, Dt. 24.12.2021.
7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

11. The depth of the sand mining shall not exceed 1 m and mining shall be carried out in the area where the thickness of the sand in the mining area shall be more than 3 m.
12. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
13. The proponent shall comply with all the directions issued by the Board from time to time.
14. The proponent i.e., M/s Jaiprakash Power Ventures Limited, shall have to pay the Environmental Compensation, if any, for the Environmental Damages caused while carrying out mining operations.
15. This order is issued subjected to any orders issued by Hon'ble NGT or other courts in respect of mining and restoration of water quality.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
18. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)
ZONAL OFFICE, KURNOOL**

To

**M/s Jaiprakash Power Ventures Limited,
JA House, 63 Basantlok,
Vasant Vihar 1, Delhi – 110 057**



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 – 233619, 236912
e-mail: knl.zo.jcee@pcb.ap.gov.in

CONSENT ORDER

Order No : CTR – 1000 – 26/PCB/ZO-KNL/CFE&CFO/2022

Date:07.05.2022

Sub:- APPCB–ZO–KNL – CFE & CFO – 4.970 Ha Ordinary Sand Mine of Nandanam – 3 Sand Reach in favour of M/s. Jai Prakash Power Ventures Limited at Sy.No.281 of Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. E.C Order No. SEIAA/AP/CTR/MIN/04/2022/4143/183.98&180.74, dt. 21.04.2022.
2. CFE/CFO applications received through APOCMMS Portal on 29.04.2022
3. RO, Tirupati inspection report dt.04.05.2022.

I **Ordinary Sand Mine of Nandanam - 3 Sand Reach (4.970 Ha) in favour of M/s. Jai Prakash Power Ventures Limited**, submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for mining of sand with installed capacities as mentioned below and in a total mining area of **4.970 Ha**.

Mining of Sand in 4.970 Ha, – 49,700 m³/Annum.

II. As per the application, the above activity is to be carried out over the Arani River bed at **Sy.No.281 of Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh**.
The co-ordinates of the sand mine are mentioned below :

S. No	North Latitude	East Longitude
1	N 13° 20' 59.34"	E 79° 50' 01.27"
2	N 13° 20' 56.42"	E 79° 49' 58.76"
3	N 13° 21' 00.86"	E 79° 49' 48.60"
4	N 13° 21' 05.04"	E 79° 49' 49.74"
5	N 13° 21' 03.04"	E 79° 49' 55.85"

III. The above site was inspected by the Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 01.05.2022 and the proposed sand mining site is in Arani River bed.

IV. The Board, after careful scrutiny of the applications, verification report of Regional Office, Tirupati hereby issues **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VII. **This Order shall be valid for a period up to 31.03.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'

To

**M/s. Jai Prakash Power Ventures Limited,
Sy.No.281 of Nandanam (V), Nagalapuram (M),
Chittoor District, Andhra Pradesh.**

Copy to the EE, RO, Tirupati for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the reach premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water :**

1. The source of water is Ground water and the water consumption is as mentioned below:

S.No	Source	Quantity
a)	Water sprinkling	3.0 KLD
b)	Domestic	1.0 KLD
Total:		4.0 KLD

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S.No.	Source	Quantity
a)	Domestic	0.5 KLD
Total		0.5 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Ambient Air Quality standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area haul roads. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

Other Conditions :

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/CTR/MIN/04/2022/4143/183.98 & 180.74, Dt.21.04.2022 issued by SEIAA, A.P..
6. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled continuously.
8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

9. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

10. The depth of the sand mining shall not exceed 1 m and mining shall be carried out in the area where the thickness of the sand in the mining area is more than 3 m.
11. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
12. The proponent shall comply with all the directions issued by the Board from time to time.
13. The proponent i.e., M/s. Jaiprakash Power Ventures Limited., shall have to pay the Environmental Compensation, if any, for the Environmental Damages caused while carrying out mining operations.
14. This order is issued subject to any orders issued by Hon'ble NGT or other courts in respect of mining and restoration of water quality.
15. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
16. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
17. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Jai Prakash Power Ventures Limited,
Sy.No.281 of Nandanam (V), Nagalapuram (M),
Chittoor District, Andhra Pradesh.